



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jul/202425/8

DATED: 06/08/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jul/202425/8 dated 06/08/2024 of Norms Committee - I for the year 2024-25 was held on 06/08/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri T.R. Choudhary, Scientist 'E'	MeitY
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008458AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00004211AM24
RA File Number	092404000450 AM11
Licence No and Date	0910045023/03/01/2011
Norms Committee Decision:	
The Case was considered in the Committee as per agenda and the Committee noted that a deficiency letter was issued to the firm on 01.05.2024 followed by reminders on 30.06.2024 and 15.07.2024 for furnishing some information which is still awaited. The Committee decided to issue reminder to the firm for furnishing the reply. Case stands deferred.	

Case No.	3 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00008790AM24
RA File Number	052404000573 AM16

Licence No and Date	0510398118/01/04/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.06.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00004640AM23
RA File Number	072404000144 AM17
Licence No and Date	0710110190/29/07/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 27.06.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	8 / NC/1/MEET/Jul/202425/8
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Case Status	Case Deferred																		
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED																		
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024																		
HQ File Number	HQRNORM REVIW00002007AM25																		
RA File Number	052304000283 AM20																		
Licence No and Date	0510412171/17/10/2019																		
Norms Committee Decision:																			
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:																			
1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs. 2. Justification of claimed Wastage over per unit requirement without wastage. 3.Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) 6. You are also requested to provide the per unit requirement in excel sheet.																			
Share the above Point (3-6) information / details in excel sheet in the below format.																			
<table><tr><th>S.NO.</th><th>Description A.A. of NO. resultant product</th><th>Export Quantity</th><th>Export of UOM</th><th>Description of Raw Material without wastage (As applied by the firm)</th><th>Per Unit Requirement of Raw Material with wastage (As applied by the firm)</th><th>Wastage claimed in %</th><th>Per Unit Requirement of Raw Material with wastage (As applied by the firm)</th><th>Total Quantity Sought in DGFT</th></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>		S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description of Raw Material without wastage (As applied by the firm)	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT									
S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description of Raw Material without wastage (As applied by the firm)	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT											
Case stands deferred.																			

Case No.	9 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.07.2024 and subsequent reminders for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **the reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	10 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00008756AM24
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00000160AM24
RA File Number	039404000434 AM21
Licence No and Date	0310838480/25/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
i. Submit a neat sketch and coloured picture of the export product and indicate the position of the imported items in the export product. ii. Submit a neat process flow chart. The attached chart is not readable.	

- iii. Where is the application of the export product? The description does not give any idea of the uses.
 iv. Since all the imported items are net to net, what items should be procured indigenously? If yes, then revise Appendix 4E and indicate Indigenous inputs.

Case stands deferred.

Case No.	12 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00004567AM23
RA File Number	072404000190 AM21
Licence No and Date	0710117268/12/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred

Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00000871AM25
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00007789AM24
RA File Number	07AA04007791 AM21
Licence No and Date	0711000683/17/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 05.07.2024, as under:	

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00003587AM23
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00002110AM25
RA File Number	02AA04013279 AM22
Licence No and Date	0211000925/12/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 29.07.2024, as under: 1. Net Weight of export item may be specified as 328000 Kgs. 2. Quantity of import items at Sl. No. 1, 6, 7, 9, 11, 14 to 17 & 19 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.0235 Kgs/kg content in the export item as claimed by the firm. 4. Quantity of import item at Sl. No. 3 may be allowed as 1.0245 Kgs/kg content in the export item as claimed by the firm. 5. Quantity of import items at Sl. No. 12 & 18 may be allowed up to 2 % of FOB value of exports. 6. Import item at Sl. No. 4 may be of relevant grade and thickness as contained /utilized in the export item and its quantity may be allowed as 1.029 Kgs/kg content in the export item as claimed by the firm. 7. Import item at Sl. No. 5 may be of relevant grade and thickness as contained /utilized in the export item and its quantity may be allowed as 1.0267 Kgs/kg content in the export item as claimed by the firm. 8. Quantity of import item at Sl. No. 8 may be allowed as 1.0265 Kgs/kg content in the export item as claimed by the firm. 9. Import item at Sl. No. 10 may be of relevant grade and diameter as contained /utilized in the export item and its quantity may be allowed as 1.01 Kgs/kg content in the export item.	

10. Quantity of import item at Sl. No. 13 may be allowed as 1.0248 Kgs/kg content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00002072AM25
RA File Number	34AA04005602 AM22
Licence No and Date	3411000877/20/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (Tech-1) dated 05.08.2024, as under:

Export Item 1.REC.BOX GEN 1.5 LM 68.7 PX 3.0 NUMBERS (NOS)

2. SPAR.BEAM GEN 1.5 LM 68.7 PX 3.0 NUMBERS (NOS)

TOTAL Net weight per SET (BOX AND BEAM TOGETHER) 318.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorization	Quantity Allowed
1.	9,10,11,12,39,40,46,53,54,56,57,58,91.	Components, allowed as per G.N.4
2.	25,26,28,29,32,33,34,35,36,37,43,44, 48,49,50,51,52,55,70,71,73,74,77,78,79, 80,81,82,83,88,89,92.	Consumables Qty as applied for Value altogether restricted to 4.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00144863AM22
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00145468AM22
RA File Number	03AA04050631 AM22
Licence No and Date	0311005553/23/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: - Submit a neat sketch and coloured picture of the export products and indicate the position of the imported items in the export product. - Where is the application of the export product? The description does not give any idea of the uses. - Is it required for the assembly of arms and ammunition? Will the export product fall under the SCOMET list?	

Case stands deferred.

Case No.	24 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00002076AM25
RA File Number	34AA04007032 AM22
Licence No and Date	3411001035/01/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (Tech-1) dated 05.08.2024, as under:

Export Item: 1.REC.BOX GEN 1.5 LM 68.7 PX 3.0 NUMBERS (NOS)

2. SPAR.BEAM GEN 1.5 LM 68.7 PX 3.0 NUMBERS (NOS)

TOTAL Net weight per SET (BOX AND BEAM TOGETHER) 318.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorization	Quantity Allowed.
1	9,10,11,12,39,40,46,53,54,56,57,58,91.	Components, allowed as per G.N.4
2.	25,26,28,29,32,33,34,35,36,37,43,44,48,49,50,51,52,55,70,71,73,74,77,78,79, 80,81,82,83,88,89,92.	Consumables Qty as applied for Value altogether restricted to 4.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00002139AM25
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00001040AM25
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case has already been approved in the NC-1 meeting held on 24.07.2024. Hence, the Committee decided to withdraw this case from the agenda showing it as “approved”.	
Case already approved.	

Case No.	27 / NC/1/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00001931AM25

RA File Number	07AA04039852 AM22
Licence No and Date	0711002583/08/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has filed withdrawal of this case vide F. No. HARCOMM SUB00046935AM25. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	28 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00373049AM22
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case is pending for a long time for examination and comments of TE. The Committee decided to issue a reminder to TE for expeditious comments.	

Case stands deferred.

Case No.	30 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HAREEHAR MACHINE TOOLS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00386469AM22
RA File Number	08AX04000515 AM22
Licence No and Date	0811004383/14/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case is pending for a long time for examination and comments of TE. The Committee decided to issue a reminder to TE for expeditious comments. Case stands deferred.	

Case No.	31 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case is pending for a long time for examination and comments of TE. The Committee decided to issue a reminder to TE for expeditious comments. Case stands deferred.	

Case No.	32 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: 1. SUBMIT A NEAT SKETCH AND COLOURED PICTURE OF THE EXPORT PRODUCTS 2. SUBMIT A PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION OF EACH EXPORT PRODUCT. 3. SUBMIT THE INITIAL WEIGHT OF THE RAW MATERIAL AND DIMENSIONS THEREOF AND ALSO FINISH WEIGHT AND DIMENSIONS OF THE EXPORT PRODUCTS FROM SL No 1 TO 8. Case stands deferred.	

Case No.	33 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00001974AM25
RA File Number	07AX04000554 AM22
Licence No and Date	0711003572/01/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000682AM23

RA File Number	07AX04000042 AM23			
Licence No and Date	0711003940/09/05/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 05.08.2024, as under:				
Sl. No.	Item of Export	Quantity	Item of import	Quantity and wastage recommended.
1	90977075-Leak Detect APIPlan65, Seal Support System / API Plans	8 NOS	Seamless Pipe, GPN 90988227- Pipe Size 114.3mm x 13.49mm (4" SCH.160) in Super Duplex MOC / 5.6 Meter (in cut Pieces)	Net-to-Net under GN-4 with accountability clause.
			Seamless Pipe, GPN-90988229 - Pipe Size 26.67mm x 5.56mm (3/4" SCH.160) in Super Duplex MOC/ 15.2 Meter (in cut Pieces)	Net-to-Net under GN-4 with accountability clause.
2	91105630-Heat Ex-Air FTC P23, Seal Support System / API Plans	4 NOS	Seamless Pipe, GPN- 90955124-Pipe Size 48.26 x 5.08 (1 1/2" SCH.80) Duplex MOC/ 0.8 Meter (in cut Pieces)	Net-to-Net under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00002780AM23
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

1. Chemical Composition of each export product and also of the imported items. What are cermet grains?
2. Correlation of input with each export item.
3. Catalogue / technical write-up of each export item along with engineering diagrams.
4. Flowchart depicting the manufacturing process.
5. Justification on the wastage in inputs. What are the reasons for using both High and low-carbon Ferro Chrome in the charge mix? What are the raw materials in the charge mix and the weight thereof?
6. Excel sheet which could indicate an item of export, quantity in kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage.
7. What is the application of the export products? Submit a write-up also.

Case stands deferred.

Case No.	36 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00002781AM23
RA File Number	04AX04000465 AM23
Licence No and Date	0411003859/25/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 08.07.2024, as under:

Export Product: COMPLETE ELEVATOR KIT – 17 Nos.

1) Import items at sr.no.56 to 60 as raw material may be allowed as under:-

Import Items as raw material	Quantity (kg) allowed inclusive of 9.09 % wastage after 1/3 rd recovery
Precoated PVC STEEL SHEET SK 120 F12PPS	1447.35
Precoated PVC STEEL SHEET SK 120 DL89	2903.10

Precoated PVC STEEL SHEET SK 120 F21PVA	2924.10
Precoated PVC STEEL SHEET SK 120 V8SME	1447.35
Precoated PVC STEEL SHEET SK 120 N47PVAM	1462.05

2) Other items may be allowed as component under GN-4 on net-to-net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00002788AM23
RA File Number	05AX04001323 AM23
Licence No and Date	0511014480/25/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: a. Dimensions of the corrugated tube. b. Specifications and material make of the items Flange and Gas Box. c. Dimensional drawing of the product. d. Export product catalogue showing the incorporation of the parts being imported. Case stands deferred.	

Case No.	38 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00002867AM23
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the TE expressed that the firm has requested to withdraw this case. Hence, the Committee decided to withdraw this case from the agenda	

showing it as “rejected”.

Case stands rejected.

Case No.	41 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00001972AM25
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003578AM23
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
i. Application on ANF 4A is required.	
Case stands deferred.	

Case No.	43 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003579AM23
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Application on ANF 4A is required. Case stands deferred.	

Case No.	44 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00000082AM25
RA File Number	04AX04000496 AM23
Licence No and Date	0411004090/11/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024

HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Separate quantities of each type of fastener ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	46 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003800AM23
RA File Number	05AX04002031 AM23
Licence No and Date	0511015363/18/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case is pending for a long time for examination and comments of TE. The Committee decided to issue a reminder to TE for expeditious comments. Case stands deferred.	

Case No.	47 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case is pending for a long time for examination and comments of TE. The Committee decided to issue a reminder to TE for expeditious comments. Case stands deferred.	

Case No.	48 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00001041AM25
RA File Number	02AX04000577 AM23
Licence No and Date	0211003649/11/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case has already been approved in the NC-1 meeting held on 24.07.2024. Hence, the Committee decided to withdraw this case from the agenda showing it as “approved”. Case already approved.	

Case No.	49 / NC/1/MEET/Jul/202425/8
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Case Status	Case Rejected
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005788AM23
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the TE expressed that the firm has surrendered the AA and no action is required. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	50 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	52 / NC/1/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006062AM23
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	53 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00001975AM25
RA File Number	07AX04001669 AM23
Licence No and Date	0711006396/09/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006338AM23
RA File Number	34AX04001032 AM23
Licence No and Date	3411003389/15/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 01.07.2024, as under:

Sl. No.	Category	Quantity (In Nos.)	Total Finished Weight (Kgs.)
1	Nut (Part No. PPS – U615X000P0226-SF)	50	1777.5

Note: Import item at Sl. No. 1 shall be of relevant grade and diameter as contained/utilized in export item and its quantity may be allowed as 3103.1 Kgs as 1.74 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006447AM23
RA File Number	04AX04000983 AM23
Licence No and Date	0411004915/20/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this case is pending for a long time for examination and comments of TE. The Committee decided to issue a **reminder** to TE for expeditious

comments.

Case stands deferred.

Case No.	56 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006723AM23
RA File Number	04AX04000984 AM23
Licence No and Date	0411004983/03/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case is pending for a long time for examination and comments of TE. The Committee decided to issue a reminder to TE for expeditious comments. Case stands deferred.	

Case No.	57 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007241AM23
RA File Number	02AX04000713 AM23
Licence No and Date	0211004125/27/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred

Party Name	KASTHURI MACHINE BUILDERS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000431AM24
RA File Number	32AX04000015 AM24
Licence No and Date	3211004770/26/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000986AM24
RA File Number	34AX04000082 AM24
Licence No and Date	3411003733/19/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 01.07.2024, as under:

Sl. No.	Description of export item	Quantity (In Nos.)	Finished Weight (Kgs.)
1	Turbine Components Fastener made of Alloy Steel Round Bar namely,		
	Nut (Part No. PPS-A58B32F64)	302	407.7
	Nut (Part No. PPS-PM0A59G77D77)	84	163.8

Note: Import item at Sl. No. 1 shall be of relevant grade and diameter as contained/utilized in export item and its quantity may be allowed as 944.972 Kgs. as 1.65 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00002017AM25
RA File Number	07AX04000434 AM24
Licence No and Date	0711008450/04/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00002018AM25
RA File Number	07AX04000450 AM24
Licence No and Date	0711008470/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004392AM24

RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: a. Dimensional drawing of Export Products. b. End use of export product. c. Sheet layout diagram of the material indicating the wastage during blanking. d. Calculation sheet with stage wise wastage supported by dimensional drawing and weight at each stage of manufacturing process. e. GST invoice of scrap disposal. Case stands deferred.	

Case No.	63 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004439AM24
RA File Number	04AX04000331 AM24
Licence No and Date	0411005731/14/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005160AM24
RA File Number	05AX04001413 AM24

Licence No and Date	0511020517/21/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: 1. Submit a drawing of each export product of Aluminium caps with complete dimensions. 2. Process flow chart and indicate wastage at each stage of operation as indicated in Appendix 4E. 3. What is the need for different thicknesses of aluminum coils to export 18.495 MTS? Please submit a detailed justification. 4. If the export quantity of Aluminium caps is according to the thickness of the coil, then submit the quantity of each export item separately. 5. How many numbers of blanks of caps will be possible from a sheet size 1000mmx870mm? What will be the weight of the caps & wastage percentage, which can prove 23% on net weight? Case stands deferred.	

Case No.	65 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision: The Committee decided to obtain the reply from SCOMET division expeditiously for further examination of the case. Case stands deferred.	

Case No.	66 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005520AM24
RA File Number	34AX04000452 AM24
Licence No and Date	3411004100/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005674AM24
RA File Number	31AX04000141 AM24
Licence No and Date	3111002638/14/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ELECTROSPARK ENCLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006078AM24
RA File Number	33AX04000063 AM24
Licence No and Date	3311001556/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006158AM24
RA File Number	03AX04003142 AM24
Licence No and Date	0311027789/11/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PACIFIC TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006259AM24
RA File Number	03AX04002463 AM24
Licence No and Date	0311027896/16/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006342AM24
RA File Number	05AX04002138 AM24
Licence No and Date	0511021620/18/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that this case is pending for a long time for examination and comments of TE. The Committee decided to issue a **reminder** to TE for expeditious comments.

Case stands deferred.

Case No.	72 / NC/1/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006519AM24
RA File Number	09AX04000617 AM24
Licence No and Date	0911006109/30/10/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 14.06.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	73 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006662AM24
RA File Number	34AX04000612 AM24
Licence No and Date	3411004302/06/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.04.2024 and subsequent reminders for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	75 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006880AM24
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. A copy of Advance Authorization indicating 4 export items. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product.	

- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material/Consumables.
- vii. Weight of import item at Sl. No. 1 in unfinished condition and finished condition.

Case stands deferred.

Case No.	76 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006998AM24
RA File Number	07AX04001319 AM24
Licence No and Date	0711009776/23/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Application on ANF 4A is required. Case stands deferred.	

Case No.	77 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ORICON ENTERPRISES LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024

and Date	
HQ File Number	HQRNORM APPLY 00007108AM24
RA File Number	03AX04003889 AM24
Licence No and Date	0311029001/30/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
i. What are the other materials in the export item when the net weight of the aluminium sheet coil is only 50000 kgs in the total weight (132031.25 kgs)? ii. A coloured drawing of the export product made out of aluminium sheet coils and other items to be procured indigenously for manufacturing of export product. iii. Submit appendix 4e which could indicate the indigenous inputs. iv. A detailed note on the process of manufacturing and wastage at each stage of operation.	
Case stands deferred.	

Case No.	78 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM REVIW00001973AM25
RA File Number	05AX04002510 AM24
Licence No and Date	0511022453/04/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007779AM24
RA File Number	05AX04003060 AM24
Licence No and	0511023027/05/01/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008091AM24
RA File Number	31AX04000294 AM24
Licence No and Date	3111003013/22/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008399AM24
RA File Number	31AX04000310 AM24
Licence No and Date	3111003085/07/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 05.08.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	82 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GHATGE PATIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008667AM24
RA File Number	03AX04005273 AM24
Licence No and Date	0311031364/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008673AM24
RA File Number	31AX04000325 AM24
Licence No and Date	3111003140/21/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 05.08.2024, as under: i. Import item 1 may be allowed as 3kg./kg. ii. Import item 2 may be allowed as 1.8kg./kg. iii. Import item 3 may be allowed as 3.9kg./kg. iv. Import item 4 may be allowed as 2.1kg./kg. v. Import item 5 may be allowed as 3.7kg./kg. vi. Import item 6 may be allowed as 3.2kg./kg. vii. Import item 7 may be allowed as 1.9kg./kg. viii. Import item 8 may be allowed as 4.1kg./kg. ix. Import item 9 may be allowed as 2.4kg./kg. x. Import item 10 may be allowed as 3.9kg./kg. xi. Import item 11 may be allowed as 4kg./kg.	

- xii. Import item 12 may be allowed as 2.3kg./kg.
- xiii. Import item 13 may be allowed as 3.9kg./kg.
- xiv. Import item 14 may be allowed as 3.3kg./kg.
- xv. Import item 15 may be allowed as 1.8kg./kg.
- xvi. Import item 16 may be allowed as 3.8kg./kg.
- xvii. Import item 17 may be allowed as 2.3kg./kg.
- xviii. Import item 18 may be allowed as 3.8kg./kg.

Note: Grade of item of import will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008767AM24
RA File Number	02AX04000696 AM24
Licence No and Date	0211006051/27/02/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- i. Application on ANF 4A is required.

Case stands deferred.

Case No.	86 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008768AM24
RA File Number	07AX04001902 AM24
Licence No and Date	0711010637/27/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- i. Detail technical note on manufacturing process including the relevant flow sheet.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Including stage wise wastage justification supported by dimensional drawing and weight for further processing of the proposal.

Case stands deferred.

Case No.	87 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008786AM24
RA File Number	07AX04001909 AM24
Licence No and Date	0711010657/28/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 04.07.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008823AM24
RA File Number	05AX04003818 AM24
Licence No and Date	0511024218/29/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: 1. Complete COA of import item indicating % metal content. 2. Manufacturing process in detail, 3. Complete chemistry with chemical reaction Mol wt and yield, 4. Details of by product obtained and their commercial value. Case stands deferred.	

Case No.	89 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008827AM24
RA File Number	34AX04000866 AM24
Licence No and Date	3411004657/29/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008842AM24
RA File Number	34AX04000910 AM24
Licence No and Date	3411004666/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000109AM25
RA File Number	34AX04000957 AM24
Licence No and Date	3411004769/05/04/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	92 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000206AM25
RA File Number	04AX04000016 AM25
Licence No and Date	0411007256/12/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ANAND NVH PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000208AM25
RA File Number	05AX04004069 AM24
Licence No and Date	0511024961/12/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000280AM25
RA File Number	05AX04000080 AM25

Licence No and Date	0511025010/16/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: 1. Complete COA of import item indicating % metal content. 2. Manufacturing process in detail, 3. Complete chemistry with chemical reaction Mol wt and yield, 4. Details of by product obtained and their commercial value. Case stands deferred.	

Case No.	95 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000290AM25
RA File Number	04AX04000040 AM25
Licence No and Date	0411007279/17/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000302AM25
RA File Number	09AX04000019 AM25
Licence No and Date	0911007086/18/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- a. Details of import items; Shape, Size (Dimension) and surface condition with density of material.
- b. Justification of wastage supported by weight at each stage of manufacturing.
- c. Dimension of final export product.
- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- e. GST invoice of scrap disposal.

Case stands deferred.

Case No.	97 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000303AM25
RA File Number	09AX04000020 AM25
Licence No and Date	0911007087/18/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- a. Details of import items; Shape, Size (Dimension) and surface condition with density of material.
- b. Justification of wastage supported by weight at each stage of manufacturing.
- c. Dimension of final export product.
- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- e. GST invoice of scrap disposal.

Case stands deferred.

Case No.	98 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000557AM25
RA File Number	07AX04000169 AM25
Licence No and Date	0711011230/06/05/2024
Norms Committee Decision:	
Case transferred to MHI for examination and comments.	

Case No.	99 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000808AM25
RA File Number	05AX04000388 AM25
Licence No and Date	0511025614/20/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: a. Dimensions of the corrugated tube. b. Specifications and material make of the items Flange. c. Dimensional drawing of the product. d. Export product catalogue showing the incorporation of the parts being imported. Case stands deferred.	

Case No.	100 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000838AM25
RA File Number	31AX04000046 AM25
Licence No and Date	3111003447/21/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc., export product wise. ii. Sheet layout diagram of the material indicating the wastage during blanking. Case stands deferred.	

Case No.	101 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000844AM25
RA File Number	05AX04000554 AM25
Licence No and Date	0511025666/21/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ORBIZ AUTOMOTIVEZ
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000845AM25
RA File Number	10AX04000042 AM25
Licence No and Date	1011002457/22/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH along with relevant documents and samples in the forthcoming meeting. Case stands deferred.	

Case No.	103 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GLOBAL ENGINEERING SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000850AM25
RA File Number	03AX04000763 AM25
Licence No and Date	0311034042/22/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000856AM25
RA File Number	05AX04000541 AM25

Licence No and Date	0511025676/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000873AM25
RA File Number	06AX04000074 AM25
Licence No and Date	0611002705/24/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. For the wastage claimed on component, detailed clarification required. ii. Write-up on export product, imported inputs along with their end use. iii. Revised list of import items, clearly mentioning whether it is component / raw material consumable. iv. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts. v. Calculation sheet for quantity proposed for import vi. Past production and consumption data for each part duly certified by CE/CA. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	106 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000874AM25
RA File Number	06AX04000078 AM25
Licence No and Date	0611002706/24/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. For the wastage claimed on component, detailed clarification required. ii. Write-up on export product, imported inputs along with their end use. iii. Revised list of import items, clearly mentioning whether it is component / raw material consumable. iv. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts. v. Calculation sheet for quantity proposed for import vi. Past production and consumption data for each part duly certified by CE/CA. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	107 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000875AM25
RA File Number	06AX04000079 AM25
Licence No and Date	0611002707/24/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	

- i. For the wastage claimed on component, detailed clarification required.
- ii. Write-up on export product, imported inputs along with their end use.
- iii. Revised list of import items, clearly mentioning whether it is component / raw material consumable.
- iv. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts.
- v. Calculation sheet for quantity proposed for import
- vi. Past production and consumption data for each part duly certified by CE/CA.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	108 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000876AM25
RA File Number	06AX04000080 AM25
Licence No and Date	0611002708/24/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- i. For the wastage claimed on component, detailed clarification required.
- ii. Write-up on export product, imported inputs along with their end use.
- iii. Revised list of import items, clearly mentioning whether it is component / raw material consumable.
- iv. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts.
- v. Calculation sheet for quantity proposed for import
- vi. Past production and consumption data for each part duly certified by CE/CA.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	109 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000886AM25
RA File Number	09AX04000119 AM25
Licence No and Date	0911007293/24/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: - Details of import items; Shape, Size (Dimension) and surface condition with density of material. - Justification of wastage supported by weight at each stage of manufacturing. - Dimension of final export product. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - GST invoice of scrap disposal. Case stands deferred.	

Case No.	110 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000911AM25
RA File Number	06AX04000075 AM25
Licence No and	0611002711/27/05/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. There appears to be ambiguity in the quantity required and net content per unit of export product as per different Appendix 4E certificates and hence clarification thereof clearly indicating input quantity, net content and wastage quantity. ii. For the wastage claimed on component, detailed clarification required. iii. Write-up on export product, imported inputs along with their end use. iv. Revised list of import items, clearly mentioning whether it is component / raw material / consumable. v. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts. vi. Calculation sheet for quantity proposed for import vii. Past production and consumption data for each part duly certified by CE/CA. viii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	111 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000912AM25
RA File Number	06AX04000065 AM25
Licence No and Date	0611002712/27/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. For the wastage claimed on component, detailed clarification required. ii. Write-up on export product, imported inputs along with their end use.	

- iii. Revised list of import items, clearly mentioning whether it is component / raw material consumable.
- iv. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts.
- v. Calculation sheet for quantity proposed for import
- vi. Past production and consumption data for each part duly certified by CE/CA.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	112 / NC/1/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000917AM25
RA File Number	31AX04000055 AM25
Licence No and Date	3111003458/27/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 05.08.2024, as under: i. Import is allowed as 5025 kg. Note: Grade of item of import will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000922AM25
RA File Number	09AX04000125 AM25
Licence No and Date	0911007303/27/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: a. Details of import items; Shape, Size (Dimension) and surface condition with density of material. b. Justification of wastage supported by weight at each stage of manufacturing. c. Dimension of final export product. d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. e. GST invoice of scrap disposal. Case stands deferred.	

Case No.	114 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000923AM25
RA File Number	09AX04000120 AM25
Licence No and Date	0911007306/27/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: a. Details of import items; Shape, Size (Dimension) and surface condition with density of material. b. Dimensional drawing at each stage of manufacturing process.	

- c. Dimension of final export product.
- d. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- e. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- f. GST invoice of scrap disposal.

Case stands deferred.

Case No.	115 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000981AM25
RA File Number	07AX04000316 AM25
Licence No and Date	0711011415/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BANGALORE VALVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000982AM25
RA File Number	07AX04000296 AM25
Licence No and Date	0711011417/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000987AM25
RA File Number	09AX04000117 AM25
Licence No and Date	0911007325/29/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: - Details of import items; Shape, Size (Dimension) and surface condition with density of material. - Justification of wastage supported by weight at each stage of manufacturing. - Dimension of final export product. - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - GST invoice of scrap disposal. Case stands deferred.	

Case No.	118 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SOLCO BIOMEDICAL CO. INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000989AM25
RA File Number	08AX04000276 AM25
Licence No and Date	0811011690/29/05/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	119 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	TECHNOS PRAZISE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001034AM25
RA File Number	34AX04000171 AM25
Licence No and Date	3411005002/31/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- i. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
- ii. A coloured drawing of the Turbine Blade indicates the size of the steel bars as applied, the weight of raw material, and the weight of the finished product.
- iii. Submit a Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.
- iv. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.
- v. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation.
- vi. The above documents should be certified by the chartered engineer.

Case stands deferred.

Case No.	120 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CHEMICO SYNTHETICS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001710AM25

RA File Number	05AX04001022 AM25
Licence No and Date	0511026444/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202425/ 8 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001798AM25
RA File Number	56AX04000044 AM25
Licence No and Date	5611003072/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

MINUTES OF OFFLINE CASE

Case No. 1	M/s Himenviro Environmental P. Ltd. Review Case	Status:
M. No.: NC/1/MEET/Aug/202425/6 (Offline Cases) dated 06.08.2024		
AA No.: 0510374103 dated 19.12.2013		
HQ. No.: 01/80/050/00488/AM14 RLA	RLA No.: 05/23/040/00367/AM14	Deferred
Subject: Request for reviewing the Norms Committee's decision in respect of Advance Authorization No. 0510374103 Dated: 19.12.2013 issued to M/s. HIMENVIRO ENVIRONMENTAL ENGG.CO.P.LTD - reg.		

M/s. HIMENVIRO ENVIRONMENTAL ENGG.CO.P.LTD vide their representation dated 05.07.2024 has requested for re-viewing the Norms Committee decision in respect of Advance Authorization No. 0510374103 Dated: 19.12.2013. The case was considered and approved by NC in its Meeting No. 1/80-ALC2/2019 dated 01.04.2014 as per

written comments of DIPP U.O. No.: 12/78/2014-TSW/93 dated 01.04.2014.

2. Further, the firm vide their representation dated 08.10.2017 have requested for re-fixation of ad-hoc norms against said decision for which they were called for PH before the NC. However, they could not attend PH as the person who was handling the case earlier, left the job and case remained unattended for a long time. Consequent to that the case was rejected – Case no. 11/24/80-ALC2/2013 – M.No. 13/80-ALC2/2019 dated 23.10.2019.

3. The firm has now stated that the subject advance authorization has been obtained by them for import of parts and consumables for manufacture of Pollution Control Equipment. The norms Committee has allowed item s. no 1 to 14 on net to net basis. However, as per NC earlier decision dated 01/04/2014, item no. 15 & 16 have been allowed at 2% of FOB Value of export item which is too small to manufacture above 46 sets of export item. There are total 16 items of imports as under:

Sl. no. 1 to 14 –Components for consumption on net to net basis

Sl. no. 15 & 16 –Components – Special type of coating material for corrosion protection total export quantity is 46 sets.

4. The firm has further stated that they have already fulfilled 100% export obligation and realized full export proceeds. The subject advance authorization was backed by a special order from overseas customer in which buyer had specially ordered export item with specific quality anti-corrosion coating material to protect the equipment for corrosion. The equipment / item exported and installed at the end user's works is highly corrosion prone due to process liquids & gasses passing through this equipment, thereby, in order to have longer life of this equipment, the overseas buyer specifically required this high quality corrosion protection paint to be used in their equipment ordered on us, M/s L&T Ine, USA are the only manufacturer of such paints from whom it was imported and used in the equipment exported. The entire quantity of import item s. no. 15 & 16 has been consumed in export product as reflected in shipping bill approved/passed by customs authority. They have not diverted the imported input for any other purpose. There is no recoverable/ irrecoverable wastage in any import item.

5. Now the firm has again submitted their representation for re-consideration of case for regularization purpose. As per order of Chairman, NC-1 the case has been forwarded to DPIIT for examination and comments.

Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:

- i. A copy of Advance Authorization.
- ii. A copy of norms fixed earlier for this AA.
- iii. Documentary evidence for usage of quantities of import item at Sl.No.15 & 16.
